

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: U.O No. ME-NG/344/2021-08 dated 27.12.2021

**GOVERNMENT ORDER NO:- -5940-JK (LD) of 2021**

**DATED:- 28 - 12 - 2021**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases including Contempt Petition, if any, indicated against each pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

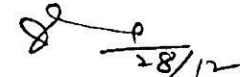
Secretary to Government

Dated:- 28 - 12 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K
2. Additional Chief Secretary, Health & Medical Education Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government

**Annexure to the Government Order No.5940- JK(LD) of 2021 dated 28.12.2021**

S. No.	Title of the Case	OIC
1	T.A. No. 570/2021 in SWP No. 684/2016- titled Narinder Singh Vs State & ors.	<b>Mrs. Mamta Devi</b> Personal Officer Government Medical College, Jammu
2.	OA No. 1445/2021 titled Angrez Singh Vs UT of J&K & Ors.	
3.	T.A. No. 4240/2021 in SWP No. 782/2004- titled M. K. Koul Vs State of J&K & Ors.	
4.	O.A. No. 1159/2021- titled Rakesh Kumar Vs UT of JK & ors.	
5.	TA No. 1676/2020 in WP(C) No. 3668/2019- titled Raj Kumar Vs State of J&K & ors.	
6.	T. A. No. 722/2020 in SWP No. 1851/2019- titled Kanta Devi Vs State of J&K & Ors.	

  
 28/12